

tive norms;

(b) whether it is also a fact that the West Bengal units were promised allocation of 14 crores to begin with the renovation work; and.

(c) what specific steps have since been taken by Govt, to give effect to the assurances?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): (a) 2517 workers and 123 officers staff had been rationalised by NTC (WBAB & O) Ltd. under the Voluntary Retirement Scheme.

(b) and (c) The working capital requirements of the mills of NTC (WBAB & O) Ltd. were estimated to be Rs. 15.5 crores in a meeting held on 10th June, 1993 Rs. 4.5 crores out of this sum was already available with NTC (WBAB & O) Ltd. and the balance requirement of Rs. 11.00 crores has already been released, Rs. 6.40 crores in cash and Rs. 4.60 crores in the form of cotton.

#### PAPERS LAID ON THE TABLE

##### **Memorandum of understanding (1993-94) between the Government of India and Cotton Corporation of India**

I  
THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G. VENKAT SWAMY): Madam, I lay on the Table a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Textiles) and the Cotton Corporation of India Limited for the year 1993-94.

[Placed in Library. See No. LT-4564/93]

##### **I. Report and Accounts (1992-93) of National Bank for Agriculture and Rural Development, Bombay**

#### **II. Notifications of the Ministry of Finance (Department of Economic Affairs)**

12.00 Noon

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): Madam, I lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (5) of section 48 of the National Bank for Agriculture and Rural Development Act, 1981:—

(i) Annual Report and Accounts of the National Bank for Agriculture and Rural Development, Bombay, for the year 1992-93, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the above Bank.

[Placed in Library. See No. LT-4668/93]

II. (A) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—

(1) G.S.R. No. 567(E), dated the 20th August, 1993, publishing the Kishan Vikas Patra (Amendment) Rules 1993.

(2) G.S.R. No. 588(E), dated the 2nd September, 1993, publishing the Kisan Vikas Patra (Second Amendment) Rules, 1993.

(3) G.S.R. No. 589(E), dated the 2nd September, 1993, publishing the Indira Vikas Patra (Amendment) Rules 1993. [Placed in Library. See No. LT-4968/93]

B. A copy each (in English and Hindi) of the following Notifications of the Ministry Of Finance (Department of Economic Affairs), under section (3) of section 15 of the Government Savings Banks Act, 1873: —

(1) G.S.B. No. 585(E), dated the 2nd September, 1993, publishing the Post Office ((Monthly Income Account) (Second Amendment) Rules, 1993.

(2) G.S.R. No. 586(E), dated the 2nd September, 1993, publishing the Post Office Time Deposit (Amendment) Rules, 1993.

(3) G.S.R. No. 587(E), dated the 2nd September, 1993, publishing the Post Office Recurring Deposit (Second Amendment) Rules, 1993.

[Placed in Library. See No. LT-4664/93]

C. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under section 31 of the Securities and Exchange Board of India Act, 1992: —

(1) S.O. No. 766(E), dated the 8th October, 1993, publishing the Securities and Exchange Board of India (Underwriters) Rules, 1993.

(2) No. LE/ 10 93 dated the 8th October, 1993, publishing the Securities and Exchange Board of India (Underwriters) Regulations, 1993.

[Placed in Library. See No. LT-4662/93]

D. A copy (to English and Hindi) of the Ministry of Finance (Department of Economic Affairs), Notification No. 15]2]93-NS. II, dated the 11th November, 1993, publishing the amendment in the Deposit Scheme for Recurring Government Employees, 1989.

[Placed in Library. See No. LT-4665/93]

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU): Madam, I lay on the Table a copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Power) and the National Thermal Power Corporation Limited for the year 1993-94.

[Placed in Library. See No. LT-4590/93]

**MOTION REGARDING JOINT COMMITTEE TO ENQUIRE INTO IRREGULARITIES IN SECURITIES AND BANKING TRANSACTIONS**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED V. Madam. I beg to move the following Motion:

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to appoint one member from Rajya Sabha to the Joint Committee to enquire into irregularities in the securities and banking transaction; in the vacancy caused by the resignation of Shri Yashwant Sinha from the membership of Rajya Sabha for the unexpired portion of the term of the Committee and do appoint Shri Digvijay Singh to serve on the said Committee."

*The questions was put and the motion was adopted*